NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY TMT. T.KRISHNA VALLI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(C/ACT)/125/KOB/2024 in CP(C/ACT)/15/KOB/2024
SECTION	RULE 32 NCLT
NAME OF PARTIES	PP UMMERKUTTY V/S M/S CANNANORE COUNTY CLUB & RESORTS PRIVATE LIMITED AND 8 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	KPS SURESH
RESPONDENTS ADVOCATE/ PROFESSIONAL	

5th JULY 2024

O R D E R

IA(C/ACT)/125/KOB/2024 in CP(C/ACT)/15/KOB/2024

This application is filed under Rule 32 of the NCLT Rules, 2016 seeking various reliefs under the prayer clauses. In the said application, 9 respondents are arrayed as parties. Learned counsel Mr. K.P.S.Suresh appears virtually on behalf of the applicant.

Learned Authorised representative, PCS Mr. Yogindunath appears through virtual mode and submits that he is representing Respondent Nos. 1, 2, 3, 5, 6, 7 & 8 and undertakes to file memo of appearance on their behalf. He also states that no precipitated steps will be taken in the EOGM to be held on 8.7.2024. His submission is recorded.

Registry is directed to issue notice to the R4 & R9, who have been arrayed as the respondents in the present application, returnable on **06.08.2024**. In addition to above, the Applicant is also directed to issue notice to the R4 & R9 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on R4 & R9 at least three days before the next date of hearing.

All Respondents are at liberty to file reply affidavit, within a period of 2 weeks, after serving copy of the same on the other side.

List the matter for further consideration on **06.08.2024.**

Sd /- **Sd /-**

RAVICHANDRAN RAMASAMY **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**